GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 24/2019 – Customs

New Delhi, the 6th July, 2019.

G.S.R. …. (E). – In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 57/2017- Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 798 (E), dated the 30th June, 2017, namely:

In the said notification, in the TABLE, -

(i) against S. No. 6A, in column (3), after item (b), the following proviso shall be inserted, namely: -

“Provided that nothing contained in the entries mentioned at items (a) and (b) shall apply to the following goods, namely: -

(i) connectors;
(ii) microphones;
(iii) receivers;
(iv) speaker;
(v) SIM socket”;

(ii) S. Nos. 11 and 12 and the entries relating thereto shall be omitted;

(iii) against S. No. 13, for the entry in column (3), the following entry shall be substituted, namely: -

“All goods other than charger or adapter of the following goods, namely: -

(i) Cellular mobile phones;
(ii) CCTV Camera;
(iii) IP camera;
(iv) Digital Video Recorder (DVR);
(v) Network Video Recorder (NVR)”.

[F. No. 334/3/2019-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: - The principal notification No.57/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 798(E), dated the 30th June, 2017 and last amended, vide, notification No. 2/2019 -Customs, dated the 29th January, 2019, published, vide number G.S.R. 60(E), dated the 29th January, 2019.